

LOK SABHA DEBATES

Dated..... 30.03.2015

(Part II—Proceedings other than Questions and Answers)

6049

6050

LOK SABHA

Monday, 23rd April, 1956

The Lok Sabha met at Half Past Ten
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS *

(See Part I)

11-32 A.M.

BUSINESS ADVISORY COMMITTEE

THIRTY-THIRD REPORT

The Minister of Parliamentary Affairs
(Shri Satya Narayan Sinha) : I beg to move:

"That this House agrees with the Thirty-third Report of the Business Advisory Committee presented to the House on the 21st April, 1956."

Shri Kamath (Hoshangabad) : I move an amendment to this.

Mr. Speaker : Has he tabled an amendment?

Shri Kamath : I got this motion only this morning. If I had the papers in time I would have given it earlier.

Mr. Speaker : All right. If there is any intervention of a Sunday, I shall see whether arrangements can be made to send it so that it could be received on Sunday morning.

Shri Kamath : Yes; it will be all right; it will be all right for both of us.

Mr. Speaker : Order, order. What is this kind of very loose talk? The hon. Member has been in the administrative service. He has sufficient experience. He has been in Parliament. Yet, he

says "it would be all right for both of us". Let him take care of his words; Let him take care of himself.

Shri Kamath : I said "for both of us", for I meant that it would be so both for me and for your Secretariat.

Mr. Speaker : It is wrong. I think the hon. Member does not weigh his words. He is using the words in the way that children use. This is not a play-ground. Let us be a little more serious. I do not want the House to be absolutely serious always, here and there, let there be some humour. But it ought not to degenerate into indecency and indecorum.

Shri Kamath rose—

Mr. Speaker : When saying "both of us", he means "You will have to look into the question either way. You are to look into the question for yourselves also." But is it right? It is very wrong.

Shri Kamath : I weigh my words. I hope every one else does it.

Mr. Speaker : Even that is wrong. It is wrong to say so. The hon. Member must withdraw the statement.

Shri Kamath : I am not going to withdraw it.

Mr. Speaker : He must withdraw it, or else, he must withdraw from the House for the day.

* Shri Kamath : I am withdrawing from the House. आपको भगवान् सन्मति दे।

Mr. Speaker : I know what to do.

Shri Kamath : May God guide you aright.

Mr. Speaker : The hon. Member must withdraw from the House.

Shri Kamath : I am prepared to withdraw; I do not want to sit in the House.

(*Thereupon Shri Kamath left the House*)

Mr. Speaker: The question is:

"That this House agrees with the Thirty-third Report of the Business Advisory Committee presented to the House on the 21st April, 1956."

The motion was adopted.

MOTION RE. SUSPENSION OF FIRST PROVISO TO RULE 92

Mr. Speaker: Now, I call upon the Home Minister.

Shri H. N. Mukerjee (Calcutta North-East): Before the Home Minister speaks, I wish to raise a point of order.

Mr. Speaker: Let the Home Minister first of all move his motion; then we shall hear the point of order.

Shri H. N. Mukerjee: My point of order relates to that motion itself.

Mr. Speaker: The hon. Member will refer to the rules that are there on the subject. Only after an item is disposed of and another item is taken up, there can be a point of order raised. Further, in this case, there is no point of order unless somebody who is not a Member moves a motion: it may be a point in some such respect. In that case the hon. Member can certainly raise his point of order about allowing the motion after first of all the motion has been moved by the Home Minister.

Shri H. N. Mukerjee: My point of order relates to something which appears on the Order Paper. You, Sir, have already called upon the Home Minister to move; it may be, that you will rule out the point of order.

Mr. Speaker: The point of order can be raised only after the motion is moved.

Shri Sadhan Gupta (Calcutta South-East): What is the competency of the Home Minister?

Mr. Speaker: We do not know to which point the point of order is going to relate in respect of the items set out on the Order Paper. There need

not be any impatience about it. I am not going to rule out any point of order that is sought to be raised even before it is allowed to be raised.

Further, the further proceedings of the House will not go on if we raise such points now.

Shri S. S. More (Sholapur): I want a clarification.

Mr. Speaker: There is no need for clarification. I have heard these points *ad nauseam* in this House so far as they relate to points of order that are raised.

Shri S. S. More: I wanted to know whether you have given your consent. Because, you have to give your consent before the hon. Minister moves it.

Mr. Speaker: I did give my consent.

Shri S. S. More: There is nothing in the order paper to show whether consent has been given.

Mr. Speaker: The hon. Home Minister.

The Minister of Home Affairs (Pan-dit G. B. Pant): I wish, with your permission, to move that the States Re-organisation Bill be referred to a Joint Committee and along with that I seek your permission to move the following:

"That the first proviso to Rule 92 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the States Re-organisation Bill to a Joint Committee be suspended."

Shrimati Ammu Swaminadhan (Dindigul): May I know why not even a single woman has been included in the Joint Committee? I am interested in this Bill and women are interested in this Bill.

Mr. Speaker: The hon. Member need not put this question.

When the motion is moved, the hon. Member might propose herself or any other woman Member to the Joint Committee.

I may inform the House that wherever in the making of a motion the consent of the Speaker is necessary, I